

40

F. No. 13-72/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-72/2018

Subject: Information under Right to Information Act 2005.


Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10705 dated 08.11.2018) received in this office on 12.11.2018, under RTI Act 2005, the information received from **The Registrar** containing 01 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

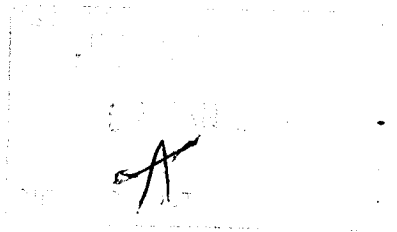
1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 07.01.2019

To,

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003





Customs Excise & Service Tax Appellate Tribunal
West Block No.2, R.K. Puram, New Delhi – 66


Dated : 04.01.2019
CPIO I.D. No. 13-80/2018

Sub : Information under the RTI Act, 2005 – reg.

With reference to the RTI application no. RTI P-195/10705/18 dated 08.11.2018 filed by Sh. R. K. Jain in CPIO I. D. No. 13-72/2018, the relevant information pertaining to Registrar office is as under?

- (A-D & F) Does not pertain to Registrar office. The information may be obtained from the SPS of concerned Members/ Computer Section.
- (E) The copies of the statement received from various Benches regarding the remanded cases of Hon'ble Supreme Court/High Courts containing 02 pages are enclosed herewith.
- (F) Does not pertains to Registrar's office. May be obtained from Central Registry.
- (G) The copies of the circulars and notifications issued from the Registrar's office till 01.7.2018 has already been forwarded to the applicant in CPIO ID No. 13-26, 27, 46/2018.

Copies of circulars issued from 01.7.2018 containing 09 pages are enclosed herewith.


(Bineesh Kumar K.S.)
Registrar

To

CPIO, CESTAT, New Delhi

(32)

F. No. 13-72/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-72/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

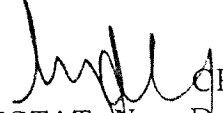
Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10705 dated 08.11.2018) received in this office on 12.11.2018, under RTI Act 2005, the information received from **Asst. Registrar (Computer Section)** containing 24 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

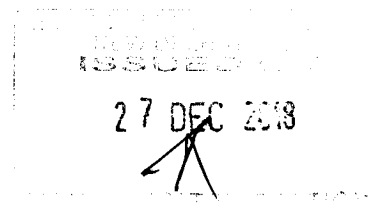
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 26.12.2018

To,

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

dc



(31)

F.No 7(3)/CESTAT/RTI/CompSec/2015
CUSTOMS, EXCISE & SERVICE TAX APPELLATETRIBUNAL,
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI.

Dated: 26.12.2018

Computer Section

Sub: RTI application filed by Shri R.K.Jain-reg.
Ref: 13-72/CESTAT/CPIO-ND/VPP/2018 dated 14/12/2018

Sir,

Please refer to the CPIO note dated 14/12/2018 enclosing application under RTI Act filed by Shri R.K.Jain.The required information sought is as under

- A Copies of disposal from 01.01.2017 enclosed.
- B No such files number maintained for the captioned matter.
- C No such report as per sample maintained from 01.01.2017
- D Not pertaining to this section.
- E Not pertaining to this section.
- F Not pertaining to this section.
- G Not pertaining to this section.

Encl: Number Copies = 12 copies
(Back to back)

Yours faithfully,


26.12.18

(Mukesh Gupta)

Assistant.Registrar(Comp)

To

CPIO,
CESTAT, New Delhi

(30)

F. No. 13-72/CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-72/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

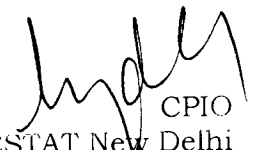
Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10705 dated 08.11.2018) received in this office on 13.11.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **13-72/2018(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 21.12.2018 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

- 1. If the information is not available with your section or you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.**
- 2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.**
- 3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.**

Encl: As above.


CPIO
CESTAT New Delhi
Date: 14.12.2018


For Compliance to:

- 1. AR (Computer Section)**
- 2. CPIO,**
CESTAT, Mumbai/Kolkata/Chennai/Bangalore,
Ahmedabad/Allahabad/Hyderabad/Chandigarh.

Copy to: (For Information)

Sh. R.K. Jain
1512-B, Bhisim Pitamah Marg,
Wazir Nagar, New Delhi-110003

18 DEC 2018
A

o/c

18/12/18

(98)

72
F. No. 13-75/CESTAT/CPIO/ND-RP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

72
CPIO ID No. 13-75/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

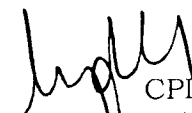
Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10705 dated 26.11.2018) received in this office on 27.11.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. 13-75/2018(CESTAT) is forwarded herewith to you as CPIO under section 5(4), with request to provide the correct and para wise information/inspection as early as possible directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

1. If the information is not available with your section or you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.


CPIO
CESTAT New Delhi
Date: 11.12.2018

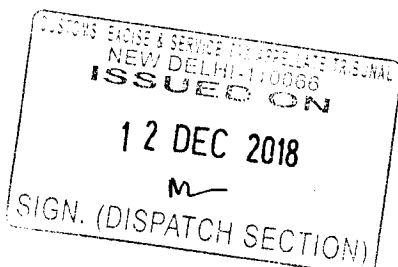
For Compliance to:

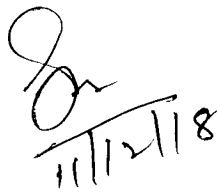
1. The Registrar, CESTAT, Delhi

Copy to: (For Information)

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003







(27)

F. No. 13-72/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-72/2018

Subject: Information under Right to Information Act 2005.


Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10705 dated 08.11.2018) received in this office on 12.11.2018, under RTI Act 2005, the information received from **Dy. Registrar (Customs & ST, Excise & SM Branch, In-charge CR Section)** containing 01+01+01+01=04 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

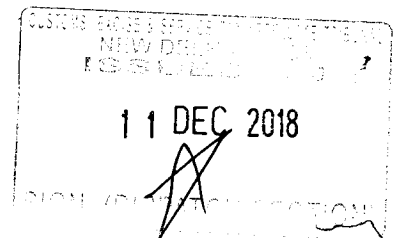
1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 11.12.2018

To,

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

O/C



Customs, Service Tax & Anti Dumping Branch
(CESTAT, Delhi)

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CPIO I. D. No. 13-72/2018
Dated: 10.12.2018

Subject: RTI application No. RTI/RTI/P-195/10705/2018 dated 08.11.2018 filed by Sh. R.K. Jain
(CPIO ID No. 13-72/2018 dated 12.11.2018)

With reference to the above RTI application, the Point-wise reply relating to the Customs Appeal Branch is as under:-

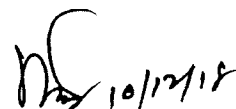
Points:

4(A to D & F): The information relating to these points does not pertain to Customs Appeal Branch, CESTAT, Delhi.

4 (E): The information relating to this Point is pertains to the Office of Hon'ble Registrar, CESTAT, Delhi. However, in this connection it is informed that Customs Appeal Branch is giving information to applicant regularly (through RTI application) regarding all matters of High Court/Supreme Court including remand cases.

4 (G): The information relating to this point is pertains to Office of the Hon'ble Registrar, CESTAT, Delhi

CPIO is requested to transmit the same to the applicant.



Mohinder Singh

Dy. Registrar

Customs & ST Appeal Branch

To:

✓ CPIO, CESTAT, Delhi

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**Excise Appeal Branch
(CESTAT, Delhi)**

**CPIO I. D. No. 13-72/2018
Dated: 10.12.2018**

Subject: RTI application No. RTI/RTI/P-195/10705/2018 dated 08.11.2018 filed by Sh. R.K. Jain
(CPIO ID No. 13-72/2018 dated 12.11.2018)

With reference to the above RTI application, the Point-wise reply relating to the Excise Appeal Branch is as under:-

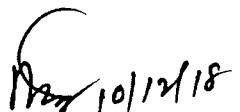
Points:

4(A to D & F): The information relating to these points does not pertain to Excise Appeal Branch, CESTAT, Delhi.

4 (E): The information relating to this Point is pertains to the Office of Hon'ble Registrar, CESTAT, Delhi. However, in this connection it is informed that Excise Appeal Branch is giving information to applicant regularly (through RTI application) regarding all matters of High Court/Supreme Court including remand cases.

4 (G): The information relating to this point is pertains to Office of the Hon'ble Registrar, CESTAT, Delhi

CPIO is requested to transmit the same to the applicant.


Mohinder Singh
Dy. Registrar
Excise Appeal Branch

To: ✓ CPIO, CESTAT, Delhi

(24)

**SM Appeal Branch
(CESTAT, Delhi)**

**CPIO I. D. No. 13-72/2018
Dated: 10.12.2018**

Subject: RTI application No. RTI/RTI/P-195/10705/2018 dated 08.11.2018 filed by Sh. R.K. Jain
(CPIO ID No. 13-72/2018 dated 12.11.2018)

With reference to the above RTI application, the Point-wise reply relating to the SM Appeal Branch is as under:-

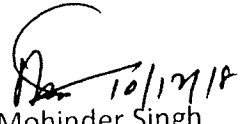
Points:

4(A to D & F): The information relating to these points does not pertain to SM Appeal Branch, CESTAT, Delhi.

4 (E): The information relating to this Point is pertains to the Office of Hon'ble Registrar, CESTAT, Delhi. However, in this connection it is informed that SM Appeal Branch is giving information to applicant regularly (through RTI application) regarding all matters of High Court/Supreme Court including remand cases.

4 (G): The information relating to this point is pertains to Office of the Hon'ble Registrar, CESTAT, Delhi

CPIO is requested to transmit the same to the applicant.


10/12/18
Mohinder Singh
Dy. Registrar
SM Appeal Branch

To: ✓

CPIO, CESTAT, Delhi

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL (CENTRAL REGISTRY)

Subject : RTI Application No. RTI/P-1495/10705/18 dt. 08/11/2018
(CPIO ID No- 13-72/2018)

With reference to subject RTI application of Shri R.K. Jain it is informed that the information relating to point 4(A to G) does not pertain to Central Registry.

CPIO is requested to forward this same to the applicant.

Done
10/12/18

Dated : 10/12/2018

Mohinder Singh
10/12/18
Mohinder Singh
Dy. Registrar (Central Registry)

To. CPIO

19/12/18

22

Reminder

**F. No. 13-72/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066**

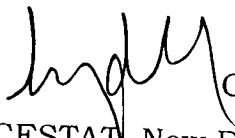
CPIO ID No. 13-72/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10705 dated 08.11.2018) received in this office on 12.11.2018, under RTI Act 2005 and CPIO ID No 13-72/2018. The requisite information was called for from you, the same have not been provided by you till date despite of CPIO's letters 12.11.2018 issued to you as deemed CPIO.

You are again requested to please provide the information **immediately** failing which you will be responsible for any action or penal action imposed by the First Appellate Authority or the Central Information Commission.


CPIO
CESTAT, New Delhi
Date: 04.12.2018

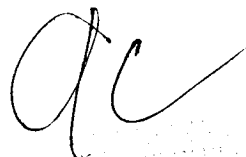
To:

- 1. DR (Customs & ST Branch)
- 2. DR (Excise Branch) - 04.12.18 at 16:16 hrs
- 3. DR (SM Branch) - 05/12/18
- 4. In-Charge Central Registry - 04/12/18

Copy to: (For Information)

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

204/12/18
at 4:00 PM


06 DEC 2018
M

(91)

F. No. 13-72/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-72/2018

Subject: Information under Right to Information Act 2005.

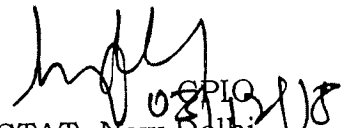
Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10705 dated 08.11.2018) received in this office on 12.11.2018, under RTI Act 2005, the information received from **SPS to Hon'ble President, SPS to M(J-AC), SPS to M(J-RG), SPS to M(J-CLM), SPS to M(T-BK)** containing 01+05+06+06+06=24 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 23 X 2=46 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 30.11.2018

To,

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

o/c

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20

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

27.11.2018

SUB : RTI REPLY TO CPIO ID NO. 13-72/2018

This is with reference to your communication F.No. 13-72/CESTAT/CPIO-ND/VPP/2018 dated 19.11.2018 for furnishing information under the RTI Act, 2005, which is as under :

(A)-(G)	Desired information do not pertain to the O/o Hon'ble President.
---------	--

[Handwritten Signature]
27/11/18

SPS TO HON'BLE PRESIDENT

CPIO

(19)

Dated:27.11.2018

Sub: Information sought under RTI Act, 2005.

Ref: RTI Application No.RTI/P-195/10705/2018 dt.8.11.2018

Sir,

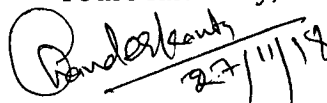
Please refer to your letter No.I.D.No.13-72/2018 dated 12.11.2018 in respect of information sought under RTI Application No.RTI/P-195/10705/2018 dated 8.11.2018.

2. With reference to the information called for under Para-4 (A) to (G) of the RTI Application, the replies for the same are as under:-

- (i) In response to the information sought under Col.4(A) with regard to the copies of the disposal figures of the CESTAT Members from 1.1.2017 till date, the same information in respect of Shri Anil Choudhary, Member (J) is enclosed herewith from June, 2018 to till date.(As Shri Anil Choudhary, Member (J) joined the CESTAT, Delhi in the month of May, 2018, being on tour in the month of May, 2018)
- (ii) In response to the information sought under Col.4(B), (C), (E), (F) & (G), the same are not related to the office of Shri Anil Choudhary, Member (J).
- (iii) In response to the information sought under Col.4 (D) with regard to the disposal statement of Members for the period from 1.1.2017 till date, the same are enclosed here with.

Thanking you,

Yours faithfully,


27/11/18

Sr. P.S. to Hon'ble Shri Anil Choudhary,
Member (Judicial)

CPIO, CESTAT, New Delhi.

Encl.:- As above. CS Ranga

(8)

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block-2, R.K. Puram, New Delhi-110066.

Dated: 27.11.2018

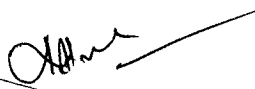
Sub: Information sought under RTI Act, 2005. &
Reply of RTI Application No.10705/2018 dated 08.11.2018

Ref: **CPIO ID No.13-72/2018 dated 19.11.2018**

In answer to the information sought for under Para-4 of the RTI Application dated 08.11.2018 forwarded by the CPIO, the replies in respect of Para 4(A) to (G) are as under:-

4 (A) & (D) Copy of Disposal Statements from May, 2018 (as Smt. Rachna Gupta joined the office in the month of May, 2018) to till date is enclosed herewith.

(B), (C), (E), (F) & (G) Not related to the Office of Member (J)


Sr. P.S. to Member (Judicial)
Mrs. Rachna Gupta

CPIO, CESTAT, NEW DELHI.

Encl: 06 Pages

(7)

**CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI**

To

The CPIO
Customs, Excise & Service Tax
Appellate Tribunal,
New Delhi.

Dated: 27.11.2018

Sir,

Please refer to your letter F.No. 13-72 / CESTAT/ CPIO-ND/
VPP/2018 dated 12.11.2018 ID 13-72/2018. (RTI application No.
RTI/P-195/10705/2018 dt 8.11.2018).

As desired in para 4(A), disposal figures of Hon'ble Member
Shri C L Mahar from May, 2018 to October, 2018 are enclosed.

511/cw/18
33/11/18

Encl: 06 Pages

Seema Sadana

(Seema Sadana)
SPS to M(J-CLM)

(b)

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi - 110 066.**

Dated : 27.11.2018

**Subject :- Information sought under RTI Act, 2005 & Reply of RTI
Application No. 10705/2018 dated 8.11.2018**

Sir,

In answer to the information sought for under para - 4 of the RTI application dated 8.11.2018 forwarded by the CPIO, the replies in respect of para 4(A) to (G) are as under:-

4 (A) & (D) Copy of disposal statements from May, 2018 (as Shri Bijay Kumar joined the office in the month of May, 2018) to till date is enclosed herewith.

2. (B), (C), (E), (F) & (G) - Not related to the office of Member (T)



Sr. P.S to Hon'ble Member (Technical)
Shri Bijay Kumar

CPIO, New Delhi

Encl: As above 06 pages

ID 13-72/2018

(15)

F. No. 13-71/CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

13-72
CPIO ID No. 13-71/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10705 dated 08.11.2018) received in this office on 12.11.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. 13-71/2018(CESTAT) is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 27.11.2018 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

1. If the information is not available with your section or you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.

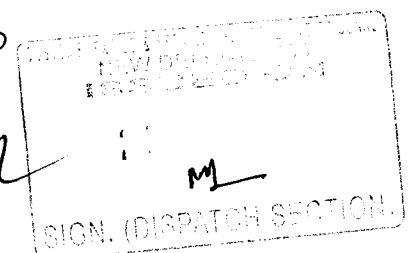
[Signature]
CPIO
CESTAT New Delhi
Date: 12.11.2018

For Compliance to:

1. SPS to Hon'ble President, *[Signature]* 27/11/18
2. SPS to Hon'ble Mr. Anil Choudhary, Member (Judicial)
3. SPS to Hon'ble Mrs. Rachna Gupta, Member (Judicial) *[Signature]* 20.11.18
4. SPS to Hon'ble Mr. C. L. Mahar, Member (Technical) *[Signature]* 20/11/18
5. SPS to Hon'ble Mr. Bijay Kumar, Member (Technical) *[Signature]* 20/11/18
6. DR (Customs & ST Branch).
7. AR (Excise Branch) *[Signature]*
8. AR (SM Branch) *[Signature]*
9. In-Charge CR Section *[Signature]* 20/11/18

Copy to: (For Information)

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,



ID - 13-72/2018 (CESTAT)

Application under Section 6 of the Right to Information Act, 2005

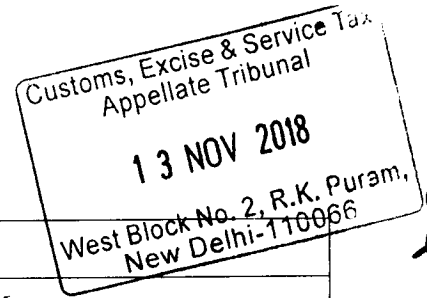
Ref. No. : RTI/P-195/10705/18

Dated : 08-11-2018

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To

CPIO
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K. Puram,
New Delhi - 110066



1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) Please provide the copies of the disposal figures of the CESTAT Members during from 1-1-2017 till date of providing information. (B) Please provide the file Nos. in which the details/statement for disposal of appeals by the CESTAT members is dealt with for the period from 1-1-2017 till date. Please also intimate the number of notesheets and correspondence pages contained in each file. (C) Please provide the computer print of the "Consolidated Judge Disposal Report" (sample copy earlier provided attached) from 1-1-2017 till the date of providing the information. (D) Please provide copy of the Member-wise disposal statement for the period from 1-1-2017 till the date of providing the information. Sample copy earlier provided attached. (E) The Registrar CESTAT by order F.No. 01(02)/R/Judl.CESTAT/2016, dated 24-11-2016 (copy attached) has prescribed a performa regarding the remand cases of Hon'ble Supreme Court and High Courts. Please provide the information about the statement received from various registries in this respect from 1-1-2017 till date and also the information as to the compliance to the directions given for time-bound disposal of remand cases. (F) Please provide inspection of the File in which

5675/CR/18
13/11/18

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		<p>the pendency and disposal figures for Members of the CESTAT has been forwarded to Ministry of Finance during 2017 & 2018 and provide copies of all notesheets and correspondence pages of said file.</p> <p>(G) Please provide copies of all circulars, office orders, instructions/directions, notifications and public notices issued by the CESTAT Hqrs. New Delhi from 1-1-2017 till the date of providing the information.</p> <p>Note:-Please provide pointwise information/response for each of above points.</p>
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.	
6.	A Postal Order No. 44F 081099 for Rs. 10 towards payment of fee is enclosed herewith.	
7.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.	

Signature of Applicant
Telephone No. : 9810077977
011-24651101, 24690707
Fax No. 011-24635243

Place : New Delhi
Encl. : as above
Jy----